



Nani Palkhivala Arbitration Centre

15th Annual International Conference

**India and Global
Arbitration:
Opportunities and
Challenges for 2025–2030**



October 18 (evening) & October 19, 2024

**Venue : Shangri-La's-Eros Hotel, 19, Ashoka Road,
Connaught Place, New Delhi 110001**



NPAC ANNUAL INTERNATIONAL CONFERENCE ON ARBITRATION

India and Global Arbitration: Opportunities and Challenges for 2025–2030

At the Nani Palkhivala Arbitration Centre (NPAC), we make it our mission to inform relevant stakeholders about the advantages of institutional arbitration as a preferable means of resolving disputes. NPAC works to establish a competent and effective arbitral system as well as to institutionalize successful strategies for the expansion of arbitration as an effective form of dispute resolution in India.

As part of our continued efforts to promote the growth and development of arbitration laws in India, we organize various events, training programs, conferences, and seminars at the national and international levels, publish publications, and facilitate interactions among arbitration professionals, practitioners, academicians, and industry representatives all around the year. In line with the same, NPAC is set to host its annual international conference this year as well.

The 15th Annual International Conference of NPAC, titled **“India and Global Arbitration: Opportunities and Challenges for 2025–2030”** is scheduled to be held on **Friday evening & Saturday, 18th & 19th October, 2024 at New Delhi.**

The conference agenda features paper presentations by eminent arbitration law practitioners from around the world, including partners and associates from both domestic and foreign law firms. Adding on, panel discussions on recent advancements and developments in arbitration in the global scenario, with a focus on the conference’s specific themes have also been scheduled.

We, the entire NPAC team, would like to use this opportunity to encourage you to participate in this conference and make it a great success. Alternate dispute resolution methods have undergone tremendous alteration in recent years, contributing to their global rise as successful ways of conflict management. Arbitration has gained popularity and is now regarded as a long-term alternative to more traditional forms of dispute settlement. The challenges caused by the pandemic prompted the Indian judiciary to implement new litigant-friendly ways of dispute resolution, ushering the legal and judicial systems into a new era of technology. The upcoming conference will cover opportunities and challenges for India to emerge as a key player for ‘global arbitration’ in the years to follow and this conference would provide insights to the international perspective of arbitration and enrich the attendees with adequate knowledge to partake in any arbitration proceeding with ease when required.

This conference aims to provide a forum for debate and interaction with leading figures from many businesses involved in international and domestic arbitration. We gladly encourage you to take advantage of this golden opportunity and engage in the discussions that NPAC had designed in order to foster a common understanding of growing arbitration processes in India and around the world.



Fountain Court Chambers

FIRESIDE CHAT



as part of

NPAC's Annual International Conference 2024

Arbitral Tribunals: An international comparison of the composition, expectations and approach of arbitral panels



Hon'ble Ms. Justice Prathiba Maninder Singh
Judge, Delhi High Court
(Panelist)



Ms. Leigh-Ann Mulcahy KC
Fountain Court Chambers, London
(Panelist)



Mr. Siraj Omar SC
Managing Director,
Drew & Napier, Singapore
(Panelist)



Mr. Mohit Saraf
Founder & Managing Partner,
Saraf and Partners, New Delhi
(Panelist)



Mr. Alex Taylor
Senior Clerk of
Fountain Court Chambers, London
(Moderator)

Venue: Shangri-La's - Eros Hotel, 19 Ashoka Road, Connaught Place, New Delhi 110001, India.

From 7.00 to 8.30 pm on Friday, 18th October 2024

Networking Dinner at 8.30 pm

Link for Registration:

Individual Registration Click here <https://forms.gle/wmBwdhM7jF1pRPF6>
Organisation Registration Click here <https://forms.gle/mtUHN7eoChPTakBr5>
Student Registration Click here <https://forms.gle/yfu6LCWiWTJsKRKR9>

For Further Details Contact:

npacdelhi@gmail.com • www.nparbitration.net

Media Partner : Bar and Bench

NPAC 15th Annual International Conference

India and Global Arbitration: Opportunities and Challenges for 2025–2030

October 19, 2024 — Program Schedule

09.30 am – 10.15 am — Inauguration

- 9.30 am – 9.35 am Welcome Address by
Mr. S. Mahalingam
Former CFO, TCS Limited &
Governing Council Member, NPAC
- 9.35 am – 9.40 am Conference Concept Note by
Mr. Arvind P. Datar
Senior Advocate, Supreme Court of India and
Madras High Court & Director, NPAC
- 9.40 am – 10.10 am Inaugural and Key note address by
Hon'ble Mr. Justice P.S. Narasimha
Judge, Supreme Court of India
- 10.10 am – 10.15 am Vote of thanks by
Ms. Payal Chawla
Founder, Jus Contractus & Director, NPAC

Technical Session — I

10.45 am – 12.00 noon

Construction law theme

Chair: Ms. Binsy Susan, Partner, Shardul Amarchand & Mangaldas & Co.

1. Expert testimony in computing damages
Mr. Viraen Vaswani, Associate, Three Crowns LLP, Singapore
2. Tribunal engagement – active case management in construction arbitration
Mr. Alastair Henderson, Partner,
Herbert Smith Freehills LLP, Singapore
3. Common legal issues in construction law arbitrations –
Ms. Rashna Mistry, Legal head, Tata Projects
4. Shortcoming in construction related Dispute Resolution. A way forward
Ms. Sandhya Yadav, Chief Legal Services, Corporate Legal Department, ONGC

Technical Session — II
12.00 noon – 1.15 pm
International Session

Chair: Hon'ble Mr. Justice Amit Bansal, Judge, Delhi High Court

1. Endorsement of UAE awards in India- challenges to Dubai becoming a favored seat for Indians – **Mr. Daksh Ahulwalia**, Founder & Principal, AIKYAM Law offices
2. The choice of law issues in India- Singapore arbitrations -Arcelor Mittal and its treatment by Indian courts – **Mr. Steven Lim**, Barrister, 39 Essex Court Chambers, London
3. Understanding the scope of natural justice challenges to ICA and foreign awards – **Ms. Ankit Khushu**, Partner, Kachwaha & Partners, New Delhi
4. Overview of recent changes in International institutional arbitration rules – **Ms. Sudeshna Guha Roy**, Partner, Saraf and Partners

01.15 pm – 2.00 pm — Lunch

Technical Session — III
2.00 pm – 3.00 pm
Issues of Transparency, Disclosure Obligations and Bias of Arbitrators

Chair: Hon'ble Ms. Justice Rekha Palli, Judge, Delhi High Court

1. **Mr. Charles Béar**, KC Fountain Court Chambers, London
2. **Mr. Samar Singh Kachwaha**, Advocate, Supreme Court of India
3. **Ms. Divya Harchandani**, Associate (Foreign Law) Wong Partnership LLP, Singapore
4. **Dr. Akhil Prasad**, Board Member, Group General Counsel and Company Secretary, Boeing India

Technical Session — IV
3.00 pm – 4.15 pm
Current Controversial issues in arbitration

Chair: Mr. Sanjeev Kapoor, Partner, Khaitan & Co., New Delhi

1. Curative Jurisdiction in Arbitration – **Ms. Amrita Narayan**, Partner, HSA Advocates
2. Controversy and challenges created by Government of India through Ministry of Finance dated 03.06.2024 Notification – **Mr. Hemant Kumar** Group Legal Advisor, Larsen & Toubro Ltd.
3. Office Memorandum issued by the Government
Ms. Diya Kapur, Advocate, Law Chambers of Diya Kapur, New Delhi
4. Recent Controversies in English Arbitration Law – **Mr. V. Niranjan**, Barrister, One Essex Court Chambers, London

4.15 pm — 5.15 pm
Emerging Trends in Arbitration (Young Turks)

Chair: Ms. Manini Brar, Arbitrator, Independent Practitioner (Arbridge Chambers)

1. Deconstructing and reconstructing the Expert Committee Report –
Mr. Anirudh Bakhru, Advocate, Delhi High Court, New Delhi
2. Rise of List Procedure in appointment of arbitrators by institutions –
Mr. Siddharth Jain, Partner, Jain & Saigal Law Offices, New Delhi
3. How can Artificial Intelligence help in the arbitration process
**Ms. Charanya Lakshmikumaran, Executive Partner,
Lakshmikumaran & Sridharan Attorneys, New Delhi**
4. Unilateral Appointments – **Mr. Ankur Mahindro**
Advocate, Partner, Kred – Jure, New Delhi

5.15 pm – 5.45 pm — Valedictory Session

5.15 pm – 5.20 pm

Welcome Address by
Mr. N.L. Rajah

Senior Advocate, Madras High Court & Director, NPAC

5.20 pm – 5.40 pm

Valedictory Address by

Hon'ble Mr. Justice R. Mahadevan

Judge, Supreme Court of India

5.40 pm – 5.45 pm

Vote of Thanks by

R. Anand, Director, NPAC



NANI PALKHIVALA ARBITRATION CENTRE

Nani Palkhivala Arbitration Centre (NPAC) is a non-profit company registered under Section 25 of the Companies Act, 1956. Built in the year 2005 by the Palkhivala Foundation in memory of the legendary jurist Nani Palkhivala, it is the only arbitration institute recognised by the Madras High Court in South India.

Invitees: This conference is open to all eminent personalities in the field of arbitration, in house counsels, advocates, CEO's, accountants, financial intermediaries, academicians and law students.

Faculty: The panelists for this conference comprises renowned experts in arbitration law, who will share their valuable knowledge, opinions, and experiences pertaining to the theme 'India and Global Arbitration: Opportunities and Challenges for 2025 – 2030'.

Registration Details

Participants	First Day 18.10.2024 (including GST)	Second Day 19.10.2024 (including GST)	Both Days 18.10.2024 & 19.10.2024 (including GST)
Delegates residing in India	Rs. 5,500	Rs. 5,000	Rs. 9,000
NPAC members	Rs. 5,000	Rs. 4,500	Rs. 8,500
Students	Rs. 5,000	Rs. 1,000	Rs. 5,000
International delegates	USD 300	USD 200	USD 500
International members of NPAC	USD 200	USD 150	USD 350
International students	USD 100	USD 75	USD 175

Link for Registration:

Individual Registration Click here <https://forms.gle/wmBwdhM7jF1pRPfE6>

Organisation Registration Click here <https://forms.gle/mtUHN7eoChPTakBr5>

Student Registration Click here <https://forms.gle/yfu6LCWiWTJsKRKR9>

Cancellation Policy: We consider the receipt of your registration form as your commitment to attend the conference. The registration fee is non-refundable. However, a registration may be transferred to another person from the same company or organization at no extra charge, provided that the notice of such change is sent to NPAC at least 48 hours prior to the commencement of the Conference.

Guidelines for Student Applicants: The last date for completion of the registration process for student applicants is 10th October 2024. The numbers of seats for students are limited to 50 seats only, which is available on a 'first come first serve basis'. The confirmation of registration is only upon receipt of acknowledgement by NPAC. Kindly note that no spot registration shall be entertained for student applicants.

Payment details for cheques: Crossed cheques are to be made in the favor of "Nani Palkhivala Arbitration Centre" and addressed to: New no: 22, Karpagambal Nagar, Mylapore, Chennai, Tamil Nadu, India - 600 004.

Payment Details for electronic transfers:

Beneficiary's Bank:	State Bank of India
Beneficiary's Name:	Nani Palkhivala Arbitration Centre
Beneficiary's Current A/C No.:	10476542798
Beneficiary's Bank Address:	State Bank of India, No. 46/1, Luz Church Road, Mylapore, Chennai - 600 004, India
SWIFT Code:	SBININBB455
IFS Code:	SBIN0000965
MICR Code:	600002031

Contact Details: For any queries relating to registration and sponsorship, kindly reach out to Dr. J. Durgalakshmi, Registrar, NPAC at nparbitration@gmail.com



Nani Palkhivala Arbitration Centre

New No. 22 Karpagambal Nagar, Mylapore, Chennai 600 004

Ph:+91 44 24987145 / 044 2487 7745/ 044 2498 6697

E: nparbitration@gmail.com W: www.nparbitration.net